

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/MP/2024

Subject : Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 Inter - alia seeking payment of Rs. 9,72,00,000/- and Rs. 96,48,000/- unlawfully withheld by the Respondents with interest.

Petitioner : TPTCL

Respondent(s) : APPCC and 4 others

Date of hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPTCL
Shri Suhael Buttan, Advocate, TPTCL
Shri Priya Dhankar, Advocate, TPTCL
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Abhishek Das, Advocate, Telangana Discoms

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. It was observed that the present Petition, which had earlier been reserved for orders, has been re-listed for hearing limited to the issue relating to the Commission's jurisdiction to adjudicate the disputes involved in the matter.
3. The Commission, after hearing the parties, directed the parties to file their respective written note of submissions on the Commission's jurisdiction, on or before **24.8.2026**, after serving a copy on each other.
4. The Petition shall be listed for hearing on **5.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

